

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

CP 62/94 : Date of order 01-09-94
(OA 156/94)

B.S. Garg : Applicant

v/s

~~Dra. Phani Dhar~~ : Respondent

Mr. A.N. Gupta : Counsel for the ~~petitioner~~.

Mr. K.N. Shrimal : Counsel for the ~~non-petitioner~~.

CORAM

Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Heard the learned counsel for the parties. The grievance of the petitioner is that the non petitioner did not comply with the order dated 31.3.94 passed by this Tribunal. The non-petitioner was directed to decide the appeal made by the petitioner to the Appellate Authority in regard to the penalty imposed upon him by the Disciplinary Authority. The appeal has already been disposed of by an order dated 14.7.94. In the circumstances, no case of ^{out} contempt is made against the non-petitioner. The CP is, therefore, dismissed. Notice~~s~~ issued stands discharged.

(O.P. SHARMA)

MEMBER (A)

G.Krishna
(GOPAL KRISHNA)

MEMBER (J)